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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**TP No. 7/111A/NCLT/AHM/2016 (New)
CP No. 18/111A/CLB/MB/2010 (Old)**

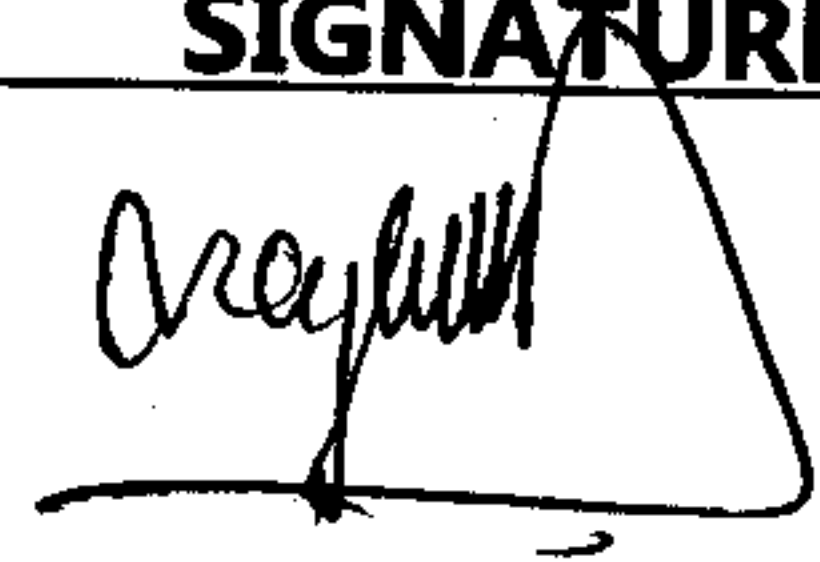
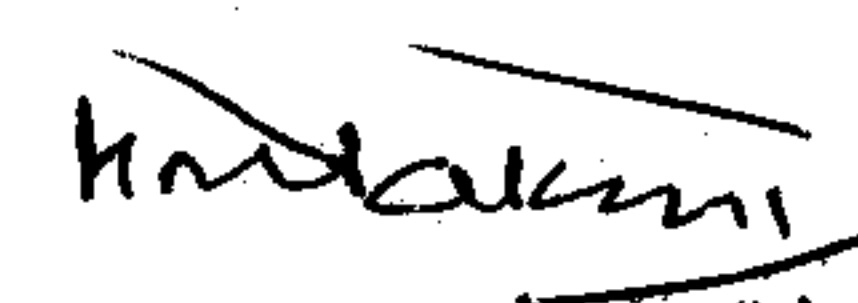
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2017**

Name of the Company: Ravindra Ramchandra Karade
V/s.
Gujarat Natural Resources Ltd. & Ors.

Section of the Companies Act: Section 111A of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Vijay m Vaghela	Adv	Petitioner	
2.	KEYOOR BAKSHI	PCS	R-1.	

ORDER

Learned Advocate Mr. Vijay Vaghela present for Petitioner. Learned PCS Mr. Keyoor Bakshi present for Respondent no. 1. None present for other Respondents.

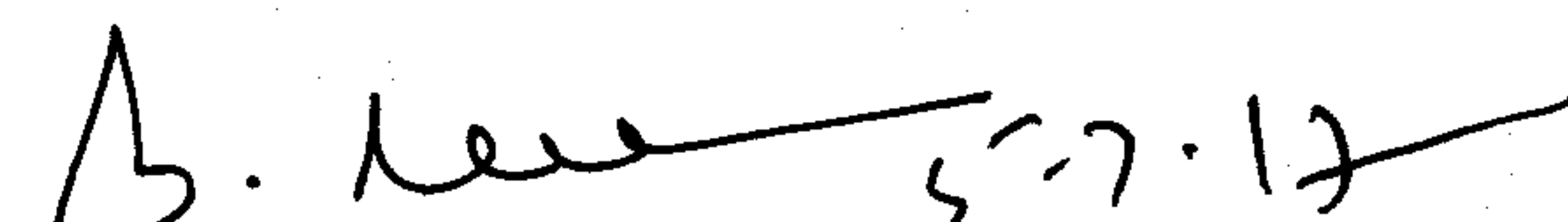
Respondent no. 1 produced sealed cover containing documents before Registry.

At request of Learned Counsel for Petitioner sealed cover is opened in the open Court in presence of both sides counsel and petitioner counsel is permitted to inspect the documents in the sealed cover.

After inspection by the Counsel for petitioner documents again kept in the same cover and sealed with the signature of the Assistant Registrar.

Counsel for petitioner wants to file affidavit on the documents.

List the matter on 07.08.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 5th day of July, 2017.